

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 660
TO BE ANSWERED ON 22.07.2021
MINORITY WELFARE COMMITTEE

660. SHRI RAVIKUMAR D.:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether the Government has any plan to establish a National Committee consisting of Chairpersons of NHRC, NCW, NCBC, NCST, NCSC, NCM, NCMEI, NMDFC, CLM, Central Wakf Council and Maulana Azad Foundation along with nominated experts for monitoring the educational and economic development of the Minorities, if so, the details thereof and if not, the reasons therefor;
- (b) the latest position over Justice Ranganath Mishra Commission's recommendation to "appoint a Minority Welfare Committee consisting of officials and local experts in all districts of the country to act the nodal agencies of NCM, State Minorities Commissions and all other Central and State-level bodies working for the Minorities"; and
- (c) whether the Government has any idea to enact a detailed law to enforce the dictates of Article 30 of the Constitution, if so, the details thereof and if not, the reasons therefor?

A N S W E R

MINISTER OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)

- (a) & (b) The Ministry implements the Prime Minister's New 15 Point Programme under which the States/UTs constitute a State Level Committee for the Welfare of Minorities headed by the Chief Secretary with members consisting of the Secretaries and Heads of Departments, representatives from the Panchayati Raj Institutions/Autonomous District Councils, three representatives from reputed non-governmental institutions dealing with minorities and three such other members considered appropriate by the state government/UT administration. Similarly, at the district level, a District Level Committee for the Welfare of Minorities are also constituted headed by the Collector/Deputy Commissioner of the district, with District level officers of the departments implementing the programme, representatives from the Panchayati Raj Institutions/Autonomous District Councils, and three representatives from reputed institutions dealing with minorities. The objective of the programme includes monitoring of the educational and economic development of the Minorities through various welfare schemes of the Government. Further, this Ministry does not have any proposal to establish a National Committee consisting of Chairpersons of NHRC, NCW, NCBC, NCST, NCSC, NCM, NCMEI, NMDFC, CLM, etc.
- (c) The Government has enacted the National Commission for Minority Educational Institutions (NCMEI) Act, 2004 to constitute a National Commission for Minority Educational Institutions and to provide for matters connected therewith or incidental thereto. The details of the NCMEI are available at <http://ncmei.gov.in>.
